

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 28.4.2016

To,
The Chief General Manager (Commercial)
Neyveli Lignite Corporation Limited.,
Neyveli House,
135, EVR Periyar Road, Kilpauk
Chennai – 600 010.

Sir,

Subject : **Petition No. 253/GT/2014** – Fixation of tariff for, NLC TPS I (600 MW) for the period 2014-19.

Petition No. 255/GT/2014 – Approval of tariff for circulating fluidized bed combustion (CFBC) technology based of NLC Barsingsar Thermal Power Station, (250 MW) for the period 2014-19

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 20.5.2016:

Petition No. 253/GT/2014

- i) Detailed and clear justification of each direct asset along with the relevant clauses of Regulations 14, under which assets have been claimed.
- ii) Details of type of plant, type of cooling water system etc along with contracted quantum, actual water consumption, rate of water charges during the last 5 years (2009-14), and details for the last 5 years, along with the relevant notification in support of the said claim.
- iii) The details of consumption of capital spare for last 5 years (2009-14), and details for the last 5 years along with the list of spares consumed.
- iv) Clarification as to whether the detail submitted in Form 15 relating to fuel oil pertains to LDO or HFO. If LDO, the details regarding HFO shall be submitted separately, as per Form-15.

Petition No. 255/GT/2014

- i) Details of type of plant, type of cooling water system etc along with contracted quantum, actual water consumption, rate of water charges during the last 5 years (2009-14), and details for the last 3 years, along with the relevant notification in support of the said claim.
- ii) The details of consumption of capital spare for last 5 years (2009-14), and details for the last 3 years along with the list of spares consumed.

2. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever.

-Sd/-
B. Sreekumar
Deputy Chief (Law)